

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1021  
ANSWERED ON 09/02/2026**

**STATUS OF PRADHAN MANTRI AWAS YOJANA**

**1021. SHRI AMAR PAL MAURYA:  
SHRI MITHLESH KUMAR:  
SHRI RYAGA KRISHNAIAH:  
SHRI BABURAM NISHAD:  
SHRI NARHARI AMIN:  
SHRI SUBHASH BARALA:  
SHRI MASTHAN RAO YADAV BEEDHA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the current status of "Housing for All" target under Pradhan Mantri Awas Yojana - Urban (PMAY-U) and Pradhan Mantri Awas Yojana - Urban 2.0 (PMAY-U 2.0);
- (b) the number of houses/housing units for which targets were set and the number of them completed during last three years, details thereof State-wise;
- (c) the number of housing units that have been targeted for approval for the next three years, state-wise details thereof; and
- (d) whether any shortcomings have been experienced in implementation of PMAY-Urban scheme, and if so, the corrective measures taken to make PMAY-Urban 2.0 more effective?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U and PMAY-U 2.0 are demand driven schemes and there are no fixed targets. States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions, select the beneficiaries based on eligibility criteria and implement housing projects. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

The Ministry conducts regular review meetings with States/UTs to ensure completion of the remaining under-construction houses within the stipulated timeframe. It has been observed that the major challenges faced by the implementing agencies include non-availability of encumbrance-free land, unwillingness of beneficiaries, shortage of skilled manpower, financial constraints of implementing agencies, issues related to trunk infrastructure, increase in the cost of construction materials, delays in obtaining statutory clearances/No Objection Certificates (NOCs) and disruptions caused by unforeseen circumstances.

Based on the project proposals submitted by States/UTs, a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far. Out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. The State/UT-wise details of houses sanctioned, completed and occupied during the last three years under PMAY-U and PMAY-U 2.0 are at Annexure.

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State/UT-wise details of houses sanctioned, completed and occupied during the last three years under PMAY-U and PMAY-U 2.0

S. No.	Name of the State/UT	Physical Progress of Houses (Nos.)			
		Sanctioned	Construction Completed*	Occupied**	
1	Andhra Pradesh	2,74,065	6,92,373	6,01,901	
2	Bihar	1,15,213	92,113	92,164	
3	Chhattisgarh	40,451	1,13,214	1,14,055	
4	Goa	330	332	332	
5	Gujarat	1,53,501	2,67,917	2,67,297	
6	Haryana	20,398	20,106	20,122	
7	Himachal Pradesh	1,472	4,215	4,233	
8	Jharkhand	6,625	48,180	50,545	
9	Karnataka	28,900	99,145	1,25,856	
10	Kerala	21,629	35,043	34,864	
11	Madhya Pradesh	75,882	3,77,658	3,74,780	
12	Maharashtra	1,47,889	3,58,145	3,52,239	
13	Odisha	25,398	58,547	59,514	
14	Punjab	24,284	47,196	47,322	
15	Rajasthan	1,45,231	91,070	88,469	
16	Tamil Nadu	41,891	1,71,823	1,67,471	
17	Telangana	1,21,432	84,025	18,093	
18	Uttar Pradesh	3,37,808	6,13,904	6,38,727	
19	Uttarakhand	14,622	14,036	15,573	
20	West Bengal	12,264	1,96,539	1,96,779	
<b>Sub-total (States)</b>		<b>16,09,285</b>	<b>33,85,581</b>	<b>32,70,336</b>	
21	North Eastern States	Arunachal Pradesh	5,286	4,116	5,332
22		Assam	23,068	80,159	80,159
23		Manipur	21	11,709	11,709
24		Meghalaya	4	1,252	1,252
25		Mizoram	270	20,016	20,016
26		Nagaland	1	22,978	22,978
27		Sikkim	26	26	26
28		Tripura	9,234	21,591	21,518
<b>Sub-total (NE States)</b>		<b>37,910</b>	<b>1,61,847</b>	<b>1,62,990</b>	
29	Union Territories	A&N Islands	1	3	3
30		Chandigarh	130	130	130
31		D&NH and D&D	1,342	2,735	3,064
32		Delhi	2,669	2,669	2,669
33		J&K	5,215	19,375	19,375
34		Ladakh	3	334	334
35		Puducherry	2,713	4,930	4,930
<b>Sub-total (UTs)</b>		<b>12,073</b>	<b>30,176</b>	<b>30,505</b>	
<b>Total</b>		<b>16,59,268</b>	<b>35,77,604</b>	<b>34,63,831</b>	

\* Includes houses completed in the year which were sanctioned in preceding years.

\*\* Includes houses occupied in the year which were completed in preceding years.